

**RESERVE BANK OF INDIA
FOREIGN EXCHANGE DEPARTMENT
CENTRAL OFFICE
MUMBAI 400 001**

Notification No.FEMA 5 (R) 2/2019-RB

July 16, 2019

Foreign Exchange Management (Deposit)(Amendment) Regulations, 2019

In exercise of the powers conferred by clause (f) of sub-section (3) of Section 6 and sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999) and in partial modification of its [Notification No. FEMA 5\(R\)/2016-RB dated April 01, 2016](#), the Reserve Bank makes the following amendment in the Foreign Exchange Management (Deposit) Regulations, 2016, as amended from time to time, namely :-

2. Short title and commencement: -

- (i) These Regulations may be called the Foreign Exchange Management (Deposit) (Amendment) Regulations, 2019.
- (ii) They shall come into force with effect from the date of their publication in the Official Gazette.

3. Amendment of the regulations: -

Sub-regulation 3 of regulation 6 including all the words and expressions contained therein shall be deleted.

**(R.K.Moolchandani)
Chief General Manager**

Foot Note: The Principal Regulations were published in the Official Gazette vide No. G.S.R. 389(E) dated April 01, 2016 in Part II, Section 3, sub-section (i) and subsequently amended as under G.S.R.1093 (E) dated 09.11.2018 [G.S.R. 498 \(E\) dated 16.07.2019](#)